

17
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

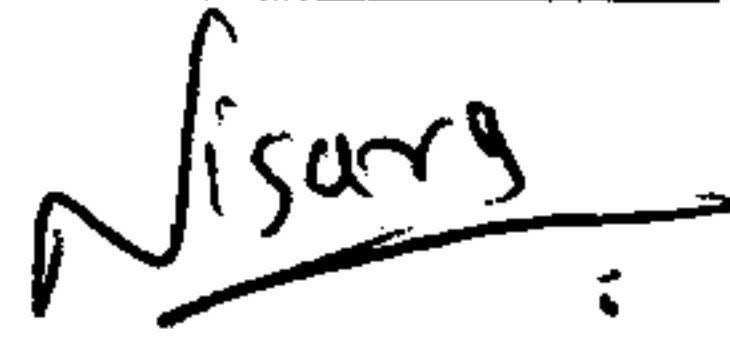
C.P. No. 35/14(1)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.03.2018**

Name of the Company: Neoteric Constructions Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIL NISARG SHARMA	PCS	On behalf of Petitioner	

2.

ORDER

Learned PCS Mr. Nisarg Sharma present for the Petitioner.

Heard the Learned PCS for the Petitioner.

The Petition is admitted.

The Date of hearing is 01.05.2018.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 01.05.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 27th day of March , 2018.